



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 4] HYDERABAD, FRIDAY, MARCH 30, 2018.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 29th March, 2018 and the said assent is hereby first published on the 30th March, 2018 in the Telangana Gazette for general information:-

ACT No. 9 OF 2018.

**AN ACT TO PROVIDE FOR SELECTION AND
APPOINTMENT OF DIRECTOR GENERAL OF
POLICE (HEAD OF POLICE FORCE) AND FOR
MATTERS CONNECTED THEREWITH OR
INCIDENTAL THERETO.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:-

**Short title,
extent
and
commence-
ment.**

1. (1) This Act may be called the Telangana Police (Selection and Appointment of Director General of Police (Head of Police Force)) Act, 2018.

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force with effect from the date of publication of the Act in the Telangana Gazette.

Definitions.

2. (1) In this Act, unless the context otherwise requires,-

(a) "Government" means the State Government;

(b) "Police Officer" means any member of the Telangana Police and includes an Indian Police Service (IPS) Officer working in connection with the affairs of the State and the Telangana Police;

(c) "State" means the State of Telangana.

**Central
Act No.2
of 1974.
Central
Act No.45
of 1860.**

(2) Words and expressions used in this Act, but not defined specifically, shall have the same meaning as provided in the Code of Criminal Procedure, 1973 and the Indian Penal Code, 1860.

**Selection,
appoint-
ment of the
Director
General
of Police
(Head of
Police
Force)
and tenure.**

3. (1) The Director General of Police (Head of Police Force) shall be selected and appointed by the State Government from amongst the officers of the Indian Police Service in the rank of Director General of Police on the basis of their length of service, very good history of service, professional knowledge and ability to lead Police Force in the State.

**Central Act
No.61 of
1951.**

(2) The Director General of Police (Head of Police Force) appointed under sub-section (1) shall have a minimum tenure of two years, subject to retirement in accordance with the rules made under the All India Services Act, 1951.

(3) The Director General of Police (Head of Police Force) may be relieved of his/her responsibilities under the following circumstances, namely,-

(a) on conviction by a court of law in a criminal offence or in a case of corruption;

(b) on punishment of dismissal, removal or compulsory retirement from service or of reduction to a lower post awarded under the provisions of the All India Services (Discipline and Appeal) Rules or any other relevant rules for the time being in force;

(c) on incapacitation by physical or mental illness or otherwise becoming unable to discharge his/ her functions;

(d) on appointment to any other post either under the State Government or Central Government, with his/ her consent for such posting;

(e) on any other administrative grounds.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.